

enacted Contract Labour (Regulation & Abolition) Act, 1970. Social Security aspects of contract workers (under Employees Provident Fund and Miscellaneous Provision Act, 1952 and Employees State Insurance Act, 1948) are enforced by the Employees Provident Fund Organization and Employees State Insurance Corporation respectively provided the establishments in which contract workers work are covered under the said Acts.

The liability to ensure payment of wages and other benefits is primarily that of the contractor and, in case of default, that of the principal employer.

(d) To safeguard the interest of contract workers further in terms of wages and social security, a proposal to amend the Contract Labour (Regulation & Abolition) Act, 1970 is under consideration of the Government.

Minimum pension of Rs. 1000/- to EPFO pensioners

400. DR. CHANDAN MITRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that a number of Employee Provident Fund Organisation (EPFO) pensioners are getting monthly pensions as low as Rs. 12 and Rs. 38;

(b) if so, the reasons therefor along with the number of such EPFO pensioners who are getting monthly pension below Rs. 1000/-; and

(c) the steps taken by Government to ensure a minimum pension of Rs. 11000/- to EPFO pensioners irrespective of their contributions to the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) Yes Sir, the reasons for low pension are low pensionable service and low pensionable salary.

Out of a total of 41 lakh pensioners under EPFO, approximately 83% pensioners are getting pension below Rs.1000 per month.

(c) A proposal to enhance minimum pension to Rs.1,000/- per month under Employees' Pension Scheme, 1995 is under consideration of the Government.